

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency) No. 05 of 2021
(Under section 7 of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 6.1.2021 in IBA/1178/2019
passed by the Hon'ble National Company Law Tribunal, Bench-I, Chennai

IN THE MATTER OF:

State Bank of India

Stressed Asset Management Branch – II,
TSRTC Building, First Floor
Kachiguda, Hyderabad, Telangana
Through its Assistant General Manager / Authorised Signatory

... Appellant

V

M/s Hackbridge Hewittic and Easun Limited

Represented through its Director
6/1A1 & 6/1B1, Sy. No. 6, Behind Escorts Limited
Ernavur Village, Tiruvottiyur,
Chennai – 600 019, Tamil Nadu

... Respondent

Present :

For the Appellant : Mr.A.Chatterjee, Advocate
Mr.Rachit Ranjan, Advocate
Mr.Rajiv Roy, Advocate

ORDER

(VIRTUAL MODE)

It comes to be known that the notice sent to the 'Respondent/Corporate Debtor' got returned with postal endorsement 'Left'. Hence, this 'Tribunal' permits the Learned Counsel for the 'Appellant' not only to take fresh steps for issuance of notice through 'Speed Post' to the Respondent's proper and correct address for the

hearing on 27.4.2021.as well as serving of private notice to Mr.Koteeswara Rao, Learned Counsel, who appeared for the 'Respondent/Corporate Debtor' before the 'Adjudicating Authority' (National Company Law Tribunal, Division Bench-I, Chennai) well before the next date of hearing by 27.4.2021.

2. The 'Office of the Registry' is directed to 'List' the matter on 27.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

8.4.2021
HR